

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2959/92

New Delhi dated the 17th Feb., 1994.

Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)

Hon'ble Mr. B.S. Hegde, Member (J)

Shri Hari Ram Malik
No. D-76, F.R.R.O. Lines,
New Delhi

.. applicant

(By Advocate Sh.B.R. Spini)

Versus

1. Commissioner of Police,
Police Headquarters, IP Estate,
MSO Building, New Delhi.
2. Dy. Commissioner of Police, F.R.R.O. Lines,
New Delhi.
3. Shri G.C. Kapoor, Inspector-Police
Immigration IGI Airport, New Delhi
4. Shri Zile Singh,
Asstt. Commissioner of Police,
A.F.R.R.O. New Delhi.

.. Respondents

(By Advocate MS Maninder Kaur)

ORDER(ORAL)

(Hon'ble Mr. N.V. Krishnan, Vice Chairman (A)

When this matter came up today for admission, the counsel for the respondents produced for our perusal an order dated 8.7.93 passed by the Deputy Commissioner of Police, Special Cell, Delhi ~~exonerating~~ ⁱⁿ the applicant from the departmental enquiry conducted against him and he has dropped the D.E. proceedings. He has also directed that the suspension period from 5.3.92 to 1.6.92 would be treated as spent on duty for all purposes. In the

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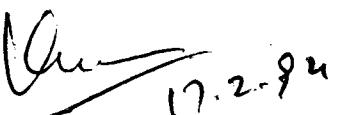
circumstances, respondents submits that this ~~case~~ has become infructuous. Ld.counsel for the applicant also hold, the same view.

In the circumstances, we find that this ~~case~~ has become infructuous accordingly it is dismissed on the ground.


(B.S. Hegde)

Member (J)

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(N.V. Krishnan)

Vice Chairman (A)